

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 110
IB-2032/(ND)/2019

IN THE MATTER OF:

Chowdhry Rubber & Chemical Pvt. Ltd.
Vs.
Nikhil Footwears Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 21.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant : Ms.ManpreetKaur Adv.
For the Respondent : Mr.MukundRawat, Adv.

ORDER

Pleadings are complete. Learned Counsel for the Corporate Debtor states that settlement process is still on but the same is rejected by the Learned Counsel for the applicant.

List for hearing on 24.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)